

two countries as long as it is considered and resolved in the spirit.

Fertilizer Plant by Zuari-Agro Chemicals Limited in Goa

4414. SHRI N. R. LASKAR :
SHRI DHANDAPANI :
SHRI MAYAVAN :

Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state :

(a) whether the Rs. 58 crore fertilizers project of Zuari-Agro-Chemicals Limited, Goa which was to be completed in 1972, has not been progressing satisfactorily and will be delayed by another years ;

(b) if so, whether Government have asked the Birlas not to delay the setting up of the plant and to adhere to the target date ; and

(c) what assistance Government have agreed to give to complete it by 1972 ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS, AND MINES AND METALS (SHRI D. R. CHAVAN) : (a) According to the information received from the Company, the construction of the project is progressing according to schedule. No delay is anticipated.

(b) Does not arise.

(c) No special assistance has been agreed to for the purpose.

Mines owned by M/s. Poddars

4415. SHRI K. LAKKAPPA : Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state :

(a) the number of mines owned by M/s. Poddars in Mysore State and in the rest of India ; and

(b) the capital invested in each ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI NITIRAJ SINGH CHAUDHARY) : (a) and (b). The information has been called for from the State Governments and will be laid on the Table of the House.

Allottees of D.D.A Flats in Naraina Residential Scheme in Delhi

4416. SHRI B.K. DASCHOWDHURY : Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to refer to the reply given to Unstarred Question No. 3913 on the 15th December, 1969 and state :

(a) whether some allottees who were allotted D. D. A. flats in second lot in Naraina, Delhi have been granted extension of interest-free period beyond four months whereas in the case of some allottees in other D. D. A. colonies viz. Safdarjung, the interest was waived and some allottees were allowed to deposit the amount after several months without interest ;

(b) if so, whether Government propose to reconsider the case of allottees who were allotted flats in the first lot in Naraina and waive penal interest in their case in view of the difficulties faced by them in getting loan from Government; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI PARIMAL GHOSH) : (a) Yes, Sir.

(b) The Delhi Development Authority is being asked to reconsider the matter.

(c) Does not arise.

**Land Requisition for setting up of
Hospital in Mohza Govindpur
(West Bengal)**

4417. SHRI DEVEN SEN : Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state :

(a) whether a land measuring about 68.78 acres in Mohza Govindpur P.S. Asansol, District Burdwan, West Bengal, was requisitioned and taken possession the Government of West Bengal in the year 1961 (*vide* Land Acquisition Case No. (5R)/1960-61 of Burdwan, West Bengal) for the purpose of establishment of a hospital;

(b) if so, whether the land has been utilised for the purpose for which it was requisitioned ;

(c) whether any compensation has been paid to the owners of the land;

(d) if not, whether and crop compensation has been paid to the owners of the land pending payment for the land; and

(e) whether the valuation of land per bigha in that area is four thousand rupees ?

MINISTER OF STATE IN THE
MINISTRY OF HEALTH AND
FAMILY PLANNING AND WORKS,
HOUSING AND DEVELOPMENT
(SHRI B. S. MURTHY) : (a) Yes, Sir.

(b) Land measuring 68.78 acres was requisitioned in March, 1961 initially for the purpose of establishment of a Hospital under the Health Department of the Govt. of West Bengal. Subsequently, it was decided by the State Govt. to allot 40.32 acres to the Labour Deptt. for construction of a Hospital for E. S. I. personnel, and

27.96 acres to the Housing Deptt. for construction of a Town Ship, Notice under section 4 (1A) of the West Bengal Land (Requisition and Acquisition) Act, 1948 (Act 11 of 1948) had been issued by the State Government on 11.4.1966.

(c) and (d). Estimates in respect of cost of Acquisition and Compensation for the requisition period have since been received by Government and necessary steps for placement of funds at the disposal of the Collector, Burdwan are being taken. Payment will be made to the parties by Collector after placement of funds by the E.S.I. Corporation and the Housing Department, Government of West Bengal.

(e) The estimated approximate cost of Acquisition and compensation for the requisition period as calculated by State Govt. comes to Rs. 1,237/- per bigha.

Sino-India Relations

4418. SHRI SAMAR GUHA :
SHRI LAKHAN LAL KAPOOR :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether China is trying to revive her relations with Russia and strengthening diplomatic ties with Pakistan as indicated by her October day message to Moscow and visit of the President of Pakistan to Peking;

(b) whether after a short lull China has again intensified her attack against India;

(c) if so, the nature of recent criticism against India by China; and

(d) the reaction of the Government of India to the Chinese diplomatic overtures to Russia and Pakistan ?

THE DEPUTY MINISTER IN THE
MINISTRY OF EXTERNAL AFFAIRS